## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CA No.213/2017 IN CP (IB) NO. 68/Chd/Pb/2017 (Admitted matter)

## In the matter of:

Singhania International Ltd. ... Operational Creditor-Applicant

Vs.

Aseem Ispat Pvt. Ltd. ....Corporate Debtor-Respondent.

Present: Mr. Jatin Singal and Mr. Rajeev Bhambri, Practising

Company Secretaries for the applicant in CA No.213/2017.

Mr. Adesh Kumar Singla, Resolution Professional.

## **CA No.213/2017**

Certain allegations have been made by Resolution Professional against the promoter-directors of the company in his report for which response by way of affidavit is required from them. Mr. Rajeev Bhambri, Practising Company Secretary representing the promoter-directors seeks time to file response. Let the same be filed with the affidavit at least a week before the date fixed. List the matter for hearing on 22.02.2018.

The Resolution Professional shall also file his further report in terms of the previous order. Both the promoter-directors are directed to appear in person the next date.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

January 24, 2018